

portance of the matter, I feel that it would not be appropriate to depart from the well-established practice and allow adjournment motions on the subject. This matter was also discussed at a meeting I held with some of the leaders of the parties and groups this morning.

In view of the circumstances, it has been agreed that a discussion may be held on this matter tomorrow at 4 p.m.

SHRI JYOTIRMOY BOSU: On a point of order... (*Interruptions*)

MR. SPEAKER: Please sit down, I am making an announcement (*Interruptions*) I want to make an announcement.

(*Interruptions*)

12.05 hrs.

ANNOUNCEMENT BY SPEAKER RE QUESTION OF PRIVILEGE

MR. SPEAKER: In connection with a question of privilege given notice of Sarvashri Ram Vilas Paswan, Atal Behari Vajpayee, Jyotirmoy Bosu and cut K. A. Rajan against the Minister of Health and Family Welfare Shri B. Shankaranand,

(*Interruptions*)

MR. SPEAKER: Please take your seat. We are discussing it tomorrow. Please sit down.

SHRI JYOTIRMOY BOSU (Diamond Marbour): We do not accept the interpretation of rules.

MR. SPEAKER: I cannot make my discretion according to ones likes or dislikes.

(*Interruptions*)

MR. SPEAKER: In connection with a question of privileges given notice of by Sarvashri Ram Vilas Paswan, Atal Behari Vajpayee, Jyotirmoy Bosu and K. A. Rajan against the Minister of Health and Family Welfare (Shri B. Shankaranand) for making an alleged misleading statement in the

House regarding receipt of a Memorandum by the Minister from the Junior Doctors' Federation of Delhi, some members raised a point on 30th June, 1980, that the factual note furnished by the Ministry of Health and Family Welfare should have been sent by the Minister himself instead of being sent by an Officer of the Ministry. I had then observed that I would look into the matter and give my decision.

A question of privilege can be raised in the House only with the consent of the Speaker under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha. While giving his consent, the Speaker has to decide whether the matter should be given precedence over the pre-arranged items of business. In order to determine whether consent should be given under Rule 222 to raise a question of privilege in the House against a Member/Minister, it is a well-established practice that a factual note/comments are called for from the Member/Minister and the Ministry concerned for consideration of the Speaker.

It may be useful to divide the nature of reference to Ministries/Minister under the following broad heads:

(i) Where factual information is called for and the Minister is not directly concerned; e.g. omission or incorrect mention of a Member or the party to which he belongs to, in the radio/television broadcast.

In such cases, the communication may be signed by an officer in the Ministry/Department not below the rank of Joint Secretary and should clearly indicate that the communication is being sent with the specific approval of the Minister.

SHRI JYOTIRMOY BOSU: Within how many days?

MR. SPEAKER: (ii) Where the notice of privilege relates either

to a reply given by the Minister in the House or his conduct as Member of the House.

In such cases, the facts may be furnished over the signatures of the Minister concerned.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS, MINISTRY OF AGRICULTURE AND MINISTRY OF RURAL RE-CONSTRUCTION

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): I beg to lay on the Table:

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1980-81. [Placed in Library. See No. LT-1041/80.]

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Reconstruction for 1980-81. [Placed in Library. See No. LT-1042/80.]

ANNUAL REPORT ETC. OF CONTROL GOVT. EMPLOYEES CONSUMER COOPERATIVE SOCIETY NEW DELHI FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI YOGENDRA MAKWANA: I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1978-79 along with accounts and the Audit Report thereon. [Placed in Library. See No. LT-1043/80.]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-1043/80.]

ANNUAL REPORT OF MINORITIES COMMISSION (SHRI YOGENDRA MAKWANA): I beg to lay on the Table:

(1) A copy of the First Annual Report (Hindi and English versions) of the Minorities Commission for the year ending the 31st December, 1978.

(2) A copy of the Memorandum (Hindi and English versions) of action taken on the above report. [Placed in Library. See No. LT-1044/80]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. VENKATA REDDY): I beg to lay on the Table a copy of the Registration and Licensing of Industrial Undertaking (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 307 (E) in Gazette of India dated the 9th May, 1980, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1045/80.]

REPORT OF CAG OF INDIA FOR 1979—UNION GOVT. (COMMERCIAL) PART IV, STATEMENT RE. REVIEW ON NATIONAL INSTITUTE OF PUBLIC FINANCE AND POLICY ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial) Part IV—Resume of the Company Auditors' Reports and comments on accounts of Government Companies, under article 151(1) of the Constitution. [Placed in Library. See No. LT-1046/80.]

(2) A statement (Hindi and English versions) regarding Review* by Government on the work-

*Annual Report of the Institute was laid in English and Hindi on 18th and 27th March, 1980 respectively.